

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**A. NO. 229 OF 2018 &  
IA NO. 1115 OF 2018**

**Dated : 3<sup>rd</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**South Indian Sugar Mills Association  
Versus**

**.... Appellant(s)**

**.... Respondent(s)**

**Karnataka Electricity Regulatory Commission Ors.**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Shikhar Saha for R2 to R6

**ORDER**

Respondent No.2 to 6 is granted time to file reply within six weeks.

Thereafter, rejoinder shall be filed within two weeks.

List the matter for hearing on **23.01.2020.**

**(Ravindra Kumar Verma)  
Technical Member**

*mk/pk*

**(Justice Manjula Chellur)  
Chairperson**